

available. It is being collected and will be placed on the Table of the Sabha in due course.

Sports Goods

2978. **Shri Hem Raj:** Will the Minister of Commerce and Industry be pleased to state:

(a) the various kinds of sports goods produced in India during the years 1956 and 1957 State-wise; and

(b) the quantity and price of sports goods exported to the foreign countries during these years?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) and (b). A statement is placed on the Table of Lok Sabha. [See Appendix VIII, annexure No. 67.]

PAPER LAID ON THE TABLE

AMENDMENT TO COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 6 of the Essential Commodities Act, 1955, a copy of Notification No. S.O. 487, dated the 12th April, 1958, making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956. [Placed in Library. See No. LT-680/58].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 23rd April, 1958 and transmitted

to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ESTIMATES COMMITTEE

EIGHTEENTH, TWENTIETH AND TWENTY-SECOND REPORTS

Shrimati Benuka Ray (Malda): Sir, on behalf of the Chairman of the Estimates Committee, I beg to present the following three reports of the Estimates Committee:—

- (1) Eighteenth Report on action taken by Government on the recommendations contained in the Nineteenth Report (First Lok Sabha) of the Estimates Committee on the Ministry of Railways—General Administration.
- (2) Twentieth Report on Budgetary Reforms.
- (3) Twenty-second Report on the Ministry of Steel, Mines and Fuel—(Department of Mines and Fuel—Oil Division)—Oil and Natural Gas Commission, Oil Refineries etc.

PROBATION OF OFFENDERS BILL—Contd.

Mr. Speaker: The House will now take up further clause by clause consideration of the Probation of Offenders Bill, 1957 as reported by the Joint Committee. Out of 8 hours allotted to this Bill, one hour and 26 minutes now remain. Clauses 2 to 17 and 19 were adopted yesterday. The House may continue discussion on clause 18 which was deferred.

Shri Jaganatha Rao (Koraput): Mr. Speaker, yesterday I moved an amendment to clause 18 for the deletion of the words in lines 86 and 37, "or sub-section (2) of section 5 of the Prevention of Corruption Act, 1947".